

NATIONAL COMPANY LAW APPELLATE TRIBUNAL,
NEW DELHI

Company Appeal (AT) (Insolvency) No. 1460 of 2019

IN THE MATTER OF:

M/s Suniti Papers Pvt. Ltd.

...Appellant

Versus

Phoenix ARC Pvt. Ltd. &Anr.

...Respondents

Present:

For Appellant: Mr. Gaurav Singh and Mr. Rahul Rajput, Advocates.

O R D E R

16.12.2019 The appellant settled the matter with the Creditors and moved such proposal for settlement. The 'Committee of Creditors' will consider the same in terms of Section 12(A) of the Insolvency and Bankruptcy Code, 2016 and take appropriate steps.

In absence of any merit, we are not inclined to interfere with the impugned order dated 6th November, 2019 and allow the appellant to move before the 'Committee of Creditors'. The appeal stands disposed of.

[Justice S.J. Mukhopadhaya]
Chairperson

[Justice Bansi Lal Bhat]
Member (Judicial)

[Justice Venugopal M.]
Member (Judicial)